

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).39968/2012
(From the judgement and order dated 06/09/2012 in CMWP
No.155/2005 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

NIRMAL DEVI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With prayer for interim relief and office report)

Date: 02/05/2014 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE M.Y. EQBAL
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr.S.R.Singh, Sr.Adv.
Mr.Avnish Singh, Adv.
Mr.Sushant K.Yadav, Adv.
Mr.Ankur Yadav, Adv.
Mr.Ujjwal Pandey, Adv.
Ms. Asha Gopalan Nair,Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra,Adv.
Mr.Vibhu Tiwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

List the matter on a non-miscellaneous day for final
disposal after the summer vacation.

(G.V.Ramana)
Court Master

(S.S.R.Krishna)
Asstt.Registrar